GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(2)/LA-2017/cons2law/ 37-46 Dated the 24th March, 2017

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

**Sub: Gazette Notification of the Delhi Appropriation (No. 2) Act, 2017 (Delhi Act 02 of 2017)**

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)–Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

(P.S.Rajawat)
Addl.Secretary(L,J&LA)

No. F.14(2)/LA-2017/ cons2law/ 37-46 Dated the 24th March, 2017

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. Guard file

235/Leg
30-03-2017

(P.S.Rajawat)
Addl.Secretary(L,J&LA)

(TO BE PUBLISHED IN PART –IV OF THE DELHI GAZETTE EATRAORDINARY)

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI**
**(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFARIS)**
**8[TH] LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI**

No. F.14(2)/LA-2017/ cons2law/ 37-46 Dated 24[th] March, 2017

**NOTIFICATION**

NO. F.14(2)/LA-2017/ cons2law /37-46 -. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 22nd March, 2017 and is hereby published for general information:-

**"THE DELHI APPROPRIATION (NO.2) ACT, 2017**
**(DELHI ACT 02 OF 2017)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 10[th] March, 2017)

[22nd March, 2017]

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2017-18.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty seventh Year of the Republic of India as follows:-

**Short title.**

1. This Act may be called the Delhi Appropriation (No.2) Act, 2017.

**issue of** ₹48000,00,00,000/- from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2017-2018.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column(5) of the Schedule, amounting in the aggregate to the sum of rupees Forty Eight Thousand crore only towards defraying the several charges which will come in the course of payment during the financial year 2017-2018 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

# THE SCHEDULE

(See sections 2 and 3)

(₹ In thousands)

SUMS NOT EXCEEDING

| Demand No. | Services and Purposes | | Voted by the Legislative Assembly | Charged on the Consolidated Fund | Total |
|---|---|---|---|---|---|
| 1 | 2 | | 3 | 4 | 5 |
| 1 | Legislative Assembly | Revenue | 211700 | 7900 | 219600 |
| 2 | General Administration | Revenue | 3423650 | 188550 | 3612200 |
| 3 | Administration of Justice | Revenue | 12031400 | 3284900 | 15316300 |
| | | Capital | 230000 | 0 | 230000 |
| 4 | Finance | Revenue | 3549750 | 50 | 3549800 |
| | | Capital | 7155000 | 0 | 7155000 |
| 5 | Home | Revenue | 5639900 | 6000 | 5645900 |
| | | Capital | 452700 | 0 | 452700 |
| 6 | Education | Revenue | 86910900 | 3500 | 86914400 |
| | | Capital | 3741200 | 0 | 3741200 |
| 7 | Medical and Public Health | Revenue | 48631800 | 16350 | 48648150 |
| | | Capital | 1696250 | 0 | 1696250 |
| 8 | Social Welfare | Revenue | 56421300 | 400 | 56421700 |
| | | Capital | 9489000 | 0 | 9489000 |
| 9 | Industries | Revenue | 3265400 | 500 | 3265900 |
| | | Capital | 242700 | 0 | 242700 |
| 10 | Development | Revenue | 29304260 | 3240 | 29307500 |
| | | Capital | 7461900 | 1000 | 7462900 |
| 11 | Urban Development and Public Works | Revenue | 100052400 | 600 | 100053000 |
| | | Capital | 48421600 | 0 | 48421600 |
| 12 | Loan | Capital | 15000 | 0 | 15000 |
| 13 | Pension | Revenue | 1250000 | 0 | 1250000 |
| | Public Debt | Revenue | 0 | 30064657 | 30064657 |
| | | Capital | 0 | 16824543 | 16824543 |
| | **Total** | | **429597810** | **50402190** | **480000000** |

(P.S.Rajawat)
Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग – IV में प्रकाशनार्थ)

**राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार**
**(विधि, न्याय एवं विधायी कार्य विभाग)**
**आठवाँ तल, सी–विंग, दिल्ली सचिवालय, नई दिल्ली**

सं0 फा0 14(2)/एलए–2016/ cons2law/ 37-46 दिनांक 24 मार्च, 2017

**अधिसूचना**

सं0 फा0 14(2)/एलए–2017/ cons2law/ 37-46 .– राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप–राज्यपाल की सहमति दिनांक 22 मार्च, 2017 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :–

**"दिल्ली विनियोग (संख्या 02) अधिनियम, 2017**
**(2017 का दिल्ली अधिनियम 02)**

(10 मार्च, 2017 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[22 मार्च, 2017]

वर्ष 2017–2018 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक।

भारत गणराज्य के सड़सठवे वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:–

**संक्षिप्त शीर्षक।**

1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 2) अधिनियम 2017 है।

**₹48000,00,00,000/– का वर्ष 2017–2018 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त ।**

2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए अड़तालीस हजार करोड़ रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यो के सम्बन्ध में वर्ष 2017–2018 की अवधि के दौरान भुगतान के रुप में प्रयुक्त होगी।

**विनियोजन।**

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

# अनुसूची

(धारा 2 और धारा 3 देखिए)

(₹ हजार)

| अनुदान संख्या | सेवाएं और प्रयोजन | | निम्नलिखित से अनाधिक राशियॉं<br>विधान सभा द्वारा अनुदत्त | संचित निधि पर भारित | योग |
|---|---|---|---|---|---|
| 1 | 2 | | 3 | 4 | 5 |
| 1 | विधान मंडल | राजस्व | 211700 | 7900 | 219600 |
| 2 | सामान्य प्रशासन | राजस्व | 3423650 | 188550 | 3612200 |
| 3 | न्याय प्रशासन | राजस्व | 12031400 | 3284900 | 15316300 |
| | | पूँजी | 230000 | 0 | 230000 |
| 4 | वित्त | राजस्व | 3549750 | 50 | 3549800 |
| | | पूँजी | 7155000 | 0 | 7155000 |
| 5 | गृह | राजस्व | 5639900 | 6000 | 5645900 |
| | | पूँजी | 452700 | 0 | 452700 |
| 6 | शिक्षा | राजस्व | 86910900 | 3500 | 86914400 |
| | | पूँजी | 3741200 | 0 | 3741200 |
| 7 | चिकित्सा एवं जन स्वास्थ्य | राजस्व | 48631800 | 16350 | 48648150 |
| | | पूँजी | 1696250 | 0 | 1696250 |
| 8 | समाज कल्याण | राजस्व | 56421300 | 400 | 56421700 |
| | | पूँजी | 9489000 | 0 | 9489000 |
| 9 | उद्योग | राजस्व | 3265400 | 500 | 3265900 |
| | | पूँजी | 242700 | 0 | 242700 |
| 10 | थ्वकास | राजस्व | 29304260 | 3240 | 29307500 |
| | | पूँजी | 7461900 | 1000 | 7462900 |
| 11 | शहरी विकास और लोक निर्माण | राजस्व | 100052400 | 600 | 100053000 |
| | | पूँजी | 48421600 | 0 | 48421600 |
| 12 | ऋण | पूँजी | 15000 | 0 | 15000 |
| 13 | पेंशन | राजस्व | 1250000 | 0 | 1250000 |
| | सार्वजनिक ऋण | राजस्व | 0 | 30064657 | 30064657 |
| | | पूँजी | 0 | 16824543 | 16824543 |
| | योग | | **429597810** | **50402190** | **480000000** |

पी.एस.रजावत
अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)